

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:3410
ANSWERED ON:16.03.2011
VACATION OF LAND
Jeyadural Shri S. R.

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether the Union Government had issued notice to the Madras Flying Club (MFC) to vacate the land immediately;
- (b) if so, the reasons therefor;
- (c) whether in a high level meeting held in October 2010, it was agreed to continue with the status quo till alternative location is allotted to the Madras Flying Club; and
- (d) if so, the reasons for asking the MFC to vacate the land without ensuring it gets a suitable place and infrastructure?

Answer

MINISTER OF OVERSEAS INDIAN AFFAIRS & MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI)

(a) & (b) Land occupied by Madras Flying Club is required by Airports Authority of India (AAI) for extension of B-Taxi Track to meet Civil Aviation requirement. AAI has served a notice and advised M/s. Madras Flying Club (MFC) to surrender land within 90 days. Further, trainee flights are not permitted at metro/ major International Airports, including Chennai Airport since long. Moreover, the license in respect of the land in occupation of MFC expired long back and MFC has not got it renewed. Also MFC is not an educational society under the Societies Act but a Company registered under the Companies Act and is carrying out business and unauthorisedly allowing parking of other operators' aircraft on payment basis.

(c) No, Madam.

(d) Does not arise.